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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

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O.A. 1537/95.

Dt. of Decision : 20-12-95.

Y. Koteshwara Rao

.. Applicant.

Vs

1. The Chief Personnel Officer,  
SC Rly, Rail Nilayam,  
Secunderabad.
2. The Sr.Divl.Personnel Officer,  
SC Rly, Personnel Branch,  
Vijayawada.
3. The Divisional Railway Manager,  
SC Rly, Vijayawada.
4. The Chief Medical Superintendent,  
SC Rly, Vijayawada.

.. Respondents.

Counsel for the Applicant : Mr. V.Venkateswara Rao

Counsel for the Respondents : Mr. B.F.Paul, SC for Rlys.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

OA.1537/95

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, VC )

Heard Sri V. Venkateswara Rao, learned counsel for the applicant and Sri D. F. Paul, learned counsel for the respondents.

2. This OA was filed praying for a direction to the respondents to pay the compensation due to the applicant under the provision of Workmen Compensation Act for the loss of earning capacity with interest at 18% p.a. throughout till the date of payment.

3. The Chief Medical Superintendent, Vijayawada, addressed a letter No.B/MD.141/I/WCA dated 29-4-1992 (vide Annexure II) to DSC, Vijayawada, and the material portion therein is as under :

"Sub: WCA case of Sri Y. Koteswara Rao, Naik, RPF/BSA

The above named employee who is on WCA sick list on 07-3-91 was examined by the Standing Medical Board on 17-1-92.

The PPD in his favour has been assessed as 18% (eighteen percent only) and the same has the approval of the CMO/SC vide his letter No.MD.48/I/Vol.2 of 24-4-1992.

He is being discharged from sick list after medical examination. Necessary certificates will follow."

4. The grievance of the applicant is that even till today the amount under Workmen Compensation Act is not paid to him.

5. In the circumstances it is just and proper to pass the following order :

R-3 has to consider the case of the applicant in regard to his claim under Workmen Compensation Act in

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..2.

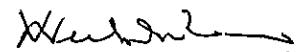
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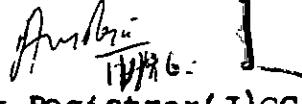
view of the letter dated 29-4-1992 addressed to DSC, Vijayawada, expeditiously and preferably by 31-3-1996.

6. The OA is ordered accordingly at the admission stage. No costs.//

  
(R. Rangarajan)  
Member (Admn.)

  
(V. Neeladri Rao)  
Vice Chairman

Dated : December 20, 95  
Dictated in Open Court

  
Deputy Registrar (J) CC

To sk

1. The Chief Personnel Officer, S.C.Rly Railnilayam, Secunderabad.
2. The Senior Divisional Personnel Officer, S.C.Rly, Personnel Branch, Vijayawada.
3. The Divisional Railway Manager, SC Rly, Vijayawada.
4. The Chief Medical Superintendent, SC.Rly, Vijayawada.
5. One copy to Mr.V.Venkateswara Rao, Advocate, CAT.Hyd.
6. One copy to Mr.D.F.Paul SC for Rlys, CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

pvm

Urged  
1/1/96.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRIKHO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 20 -12 -1995

ORDER/JUDGMENT

M.A./R.A./C.A.NO.

in

O.A.No. 1537/95

T.A.No. (W.P.No. )

Admitted and Interim directions  
Issued.

Allowed.

Disposed of with directions. *of the*

Dismissed.

Dismissed as withdrawn. *admitting*

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spare Copy

केन्द्रीय प्रशासनिक अधिकारी  
Central Administrative Tribunal  
प्रभाग - I/II/III  
DISPATCH

- 3 JAN 1996 *mg*

हैदराबाद आयोगी  
HYDERABAD BENCH